

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 407**  
**IB/143/ND/2024**

**IN THE MATTER OF:**

SC Credit Fund	...	Applicant
Versus		
Dancy Builders Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Utsav Mukherjee, Mr. Saksham Ahuja,  
Mr. Vikalp Wange, Advs.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Utsav Mukherjee, Learned Counsel for the applicant is present physically and has submitted that they have served the respondent on 29.03.2024 by way of email. Perusal of the record shows that on 01.04.2024, no one appeared on behalf of the respondent. Even today on repeated calls, there is no representation on behalf of the respondent. Therefore the respondent stands proceeded ex parte. Let this matter be posted to 08.05.2024 for ex parte arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**